

Central Administrative Tribunal
Principal Bench: New Delhi

29

OA No. 2107/97

New Delhi, this the 18th day of September, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

1. Amarnath s/o Sh. Indra Singh,
Sanad No. 4129,
R/o C-5 H.No. 86, Sultanpuri,
Delhi.
2. Purn Singh s/o Bharose Lal,
Sanad No. 5137, R/o E 3/18
Sultan Puri, New Delhi.
3. Mahesh Kumar s/o Lagan Deo,
Sanad No. 5476, R/o A/288,
Meera Bagh, Paschim Vihar,
New Delhi.Applicants

(By Advocate: Shri U. Srivastava)

Versus

Govt. of N.C.T. through

1. Director General,
Home Guards & Civil Defence,
C.T.I. Complex, Raja Garden
New Delhi.
2. Commandant,
Home Guards,
C.T.I. Complex,
Raja Garden, New Delhi.Respondents

(By Shri S.K. Tanwar, JDSO, Deptt. representative)

O R D E R (ORAL)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

This OA is pertaining to alleged discharge of
the petitioners from service by an oral order. Respondents
says that they want some time to file the reply.

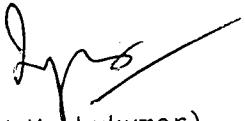
Counsel for the petitioner is restricting his
relief only for disposal of his appeal by the respondents
in the light of the judgement of this court in the case of
Krishan Kumar vs. Govt. of N.C.T. passed on

-2-

1.6.1995, copy of which is enclosed alongwith this OA. Let the respondents dispose of the appeal dated 27.2.1997, made by the applicant, annexed at Annexure-I to the OA, within two weeks from the date of the receipt of the copy of this order in the light of the abovesaid judgement and intimate the petitioner accordingly.

3

This OA is disposed of in these terms with no order as to costs.



(K. Muthukumar)
Member (A)

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(Dr. Jose P. Verghese)
Vice-Chairman (J)